

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 103  
IA No. 130/JPR/2022  
CP No. (IB)- 47/7/JPR/2019  
Under Section 7 of IBC, 2016**

**In the matter of:**

**Punjab National Bank** **...Financial Creditor/Applicant**

**Versus**

**Suncity Handicrafts Pvt. Ltd.** **...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Vani Vyas, Proxy Counsel  
For the Respondent : Palash Shrivastava, Proxy Counsel

**ORDER**

Heard Ms. Vani Vyas, Proxy Counsel appearing on behalf of Mr. Amol Vyas, Learned Counsel for the Petitioner/ Financial Creditor. Mr. Palash Srivastava, Proxy Counsel appearing on behalf of Bhriugu Sharma, Adv. for the Respondent/ Corporate Debtor.

**IA No. 130/JPR/2022** has been filed by the Respondent/ Corporate Debtor praying that the Petitioner/ Financial be directed to produce the latest statement of accounts and amounts claimed from the Applicant in this application. Ms. Vani Vyas, Proxy Counsel appears for the Respondent accepts/ waives notice. List the matter on 15.12.2022.

-Sd-  
(Prasanta Kumar Mohanty)  
Technical Member

-Sd-  
(Deep Chandra Joshi)  
Judicial Member

December 07, 2022

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